

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 106  
CP No. (IB)- 27/9/JPR/2023  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s Nu-Chem Oils Pvt. Ltd. ... Operational Creditor

Versus

M/s Lokesh Oil Mill Pvt. Ltd. ... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Hemant Kothari, Adv.

For the Corporate Debtor : Supriya Saxena, Adv.

**ORDER**

Heard Mr. Hemant Kothari, Adv. appearing on behalf of the Petitioner. Ms. Supriya Saxena, Adv. appearing on behalf of the Respondent. During arguments, learned counsel for the Petitioner submits that in compliance of Rule 5 of AAA Rule, 2016, notice in Form-3 was sent by e-mail to the Respondent. Learned counsel for the Respondent submits that while furnishing soft copy of the petition the copy of the email was not attached with the notice. Neither the notice was served to the Respondent. In this regard, attention is drawn to Page No. 132 A of the Petition in which mail has been sent to the mail ID of the respondent on 06.10.2022 with 3 attachments. Learned counsel for the Petitioner is directed to file copy of the e-mail with attachments and the same may be furnished within 7 days to the opposite counsel. List the matter on 06.03.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

February 07, 2024